

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:665
ANSWERED ON:03.03.2005
ALLEGED IRREGULARITIES IN RAILWAY FREIGHT
Khandelwal Shri Vijay Kumar

Will the Minister of RAILWAYS be pleased to state:

- (a) the number of cases registered in connection with the alleged irregularities detected in the railway freight at the instance of Minister of Railways during the recent past;
- (b) the amount recovered in the form of Penalty; and
- (c) the action being taken against the officials found guilty ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU)

- (a) Special checks to detect overloading is a continuous ongoing process. During a month long drive conducted at the instance of the Minister of Railways, about 2031 cases of overloading were detected.
- (b) A total amount of Rs. 69,20,343/- has been recovered as penalty.
- (c) Weighbridges are not available at many loading points and sender's weight is accepted. In such cases, Railway staff is generally not held responsible for overloading. Disciplinary action under Discipline and Appeal Rules is taken whenever staff are found responsible for any irregularity.